

(f) the action taken on the DoT officials for allowing such an illegal activity to continue for so long?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA) : (a) and (c) to (f) Private companies having Cellular Mobile Telephone Service (CMTS)/Unified Access Service (UAS) Licence in a particular service area but who have not been allocated 3G spectrum & their Licence have also not been amended for use of 3G spectrum are providing 3G services, which is against the terms and conditions of license. When the matter came to the notice of Licensor the case was examined in detailed keeping in view license condition. Notice Inviting Application (NIA) condition for 3G auction and legal opinion of Ministry of Law and Justice was obtained.

Accordingly, instructions were issued on 23.12.2011 to such companies for stopping 3G services immediately. These companies have filed petitions in Hon'ble Telecom Dispute Settlement & Appellate Tribunal (TDSAT) against the instructions issued on 23.12.2011. Hon'ble TDSAT on dated 24.12.2011, has ordered that DoT may not take any coercive action for enforcing the impugned order dated 23.12.2011. The matter is sub-judice.

(b) The name of such private companies are M/s Bharti, M/s Idea, M/s Spice, M/s Vodafone, M/s Aditya Birla, M/s Aircel and M/s Dishnet.

Mobile virtual network operator

3157. SHRI A. ELAVARASAN : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether TRAI has asked Department of Telecommunications to allow roll-out of mobile Virtual Network Operator (MVNO) model in the National Telecom Policy;

(b) if so, the details thereof;

(c) whether the regulator also agreed to the one-nation, one-licence proposal which will make roaming free across the country;

(d) if so, the details thereof;

(e) whether it is part of TRAI's comments, it sent to Government on the draft of the New Telecom Policy; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA) : (a) and (b) Yes,

Sir. TRAI in its response dated 2.3.2012 to Department of Telecom on Draft National Telecom Policy (NTP) *inter-alia* stated:

“Introduce Mobile Virtual Network Operators (MNVO) in the country”

(c) to (f) Yes, Sir. On the provision contained in the Draft NTP-2012, One Nation-One licence, TRAI in its response dated 2.3.2012 to Department of Telecom *inter-alia* stated:

“Move eventually towards achieving One Nation-One License by providing for full Mobile Number Portability and removal of roaming charges, decision on both of which will be taken by TRAI.”

Setting up of ATMs by department of posts

3158. SHRI A.ELAVARASAN : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Department of Posts (DoP) has decided to set up 1000 Automated Teller Machines (ATMs) across the country under its ongoing modernization plan;

(b) if so, the details thereof;

(c) whether DoP has selected any firm for this technology advancement project; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT) : (a) Yes, Sir.

(b) 820 Head Post Offices have been selected for setting up ATMs. The remaining 180 Post Offices will be identified during implementation phase.

(c) Yes, Sir.

(d) Letter of intent has been issued to the Financial Services System Integrator who will set up these ATMs.

Telecom and cyber security

3159. SHRI RAJEEV CHANDRASEKHAR : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government proposes to set up a new body to oversee telecom and cyber security; and

(b) if so, by when this is likely to be done?